

DEVAN RAMACHANDRAN, J.

WPC No.351 OF 2022

Dated this the 6th day of January, 2022

ORDER

Sri.N.K.Subramaniam - learned counsel enters appearance for respondents 1 and 4; Sri.Dinesh Rao - learned Standing Counsel for the 3rd respondent and Sri.T.B.Hood - the learned Senior Government Pleader, appearing for the 2nd respondent, seek time to obtain instructions.

2. This Court is aware that another writ petition, namely WP(C)No.30567 of 2021, is pending, wherein, the gazette notification for survey under the provisions of the Survey and Boundaries Act has been marked.

3. Sri.T.B.Hood - the learned Senior Government Pleader, submitted that survey as per the said notification is still going on, which was affirmed by Sri.Dinesh Rao also.

4. However, one aspect of some concern, which this Court notice herein, is that in Exts.P11 and P12, the extents which requires to be acquired has already been mentioned, along with the details of the Block Number, Survey Number and Villages. Obviously, therefore, the learned Senior Government Pleader must explain to this Court how this has been done in Exts.P11 and P12, even when the survey as per the Survey and Boundaries Act is stated to be only underway.

Post on 12.01.2022 along with WP(C) No.30567 of 2021.

Sd/-

**DEVAN RAMACHANDRAN,
JUDGE**

H/O

SAS/06/01/2022